

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/2013/ 5693 /A

From :- Shri S. Choudhury,
Deputy Registrar (Admn.-I),
Gauhati High Court,
Guwahati.

To, Shri Pranjali Das,
District & Sessions Judge,
Morigaon.

Dated Guwahati, the 26th September, 2018.

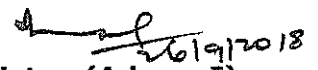

Sub:- **Casual Leave along with Station leave.**

Ref:- Your letter No. DJM/5565, dtd. 24.09.2018

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 28.09.2018 and 29.09.2018, along with Station Leave permission from the morning of 28.09.2018 till the evening of 30.09.2018, has been granted/~~rejected~~. The Civil Judge and Assistant Sessions Judge, Morigaon, will remain in charge of his Court and office during Shri Das's absence on leave.

Yours faithfully,


Deputy Registrar (Admn.-I),


Memo NO.HC.VII- 87/931 /A, dated

Copy to:

1. The Civil Judge and Assistant Sessions Judge, Morigaon.


Deputy Registrar (Admn.-I)